

PUNJAB VIDHAN SABHA

Bill No. 30-PLA-2017

**THE PUNJAB RURAL DEVELOPMENT (AMENDMENT)
BILL, 2017**

(Bill as passed by the Punjab Vidhan Sabha)

The following Bill was passed by the Punjab Vidhan Sabha :—

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BILL

further to amend the Punjab Rural Development Act, 1987.

BE it enacted by the Legislature of the State of Punjab in the Sixty-eighth Year of the Republic of India as follows :—

1. (1) This Act may be called the Punjab Rural Development (Amendment) Act, 2017. Short title and commencement.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the Punjab Rural Development Act, 1987 (hereinafter referred to as the principal Act), in section 5, in sub-section (1), for the words “rupees two”, the words “rupees three” shall be substituted. Amendment of section 5 of Punjab Act 6 of 1987.

3. In the principal Act, in section 7, at the end of clause (x), the word “and” shall be omitted and thereafter, the following clause shall be inserted, namely :— Amendment of section 7 of Punjab Act 6 of 1987.

“(x-a) to provide relief to debt stressed farmers of the State; and”.

4. (1) The Punjab Rural Development (Amendment) Ordinance, 2017 (Punjab Ordinance No. 6 of 2017) and the Punjab Rural Development (Second Amendment) Ordinance, 2017 (Punjab Ordinance No. 8 of 2017) are hereby repealed. Repeal and saving.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the Ordinances referred to in sub-section (1), shall be deemed to have been done or taken under the principal Act, as amended by this Act.

CHANDIGARH :

The 7th December, 2017.

SHASHI LAKHANPAL MISHRA,
Secretary.